

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.3285/2002

Thursday, this the 19th day of December, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

L.Sekar
s/o Latchuma Reddy
306, Shipra Building
Vaishali Sector IV
Ghaziabad UP

..Applicant

(By Advocate: Shri S. Arvindh)

Versus

1. Union of India rep. by
Secretary to Govt.
Ministry of Finance
Department of Revenue, New Delhi-1
2. Under Secretary (Ad.IB)
Department of Revenue
Ministry of Finance
New Delhi-1

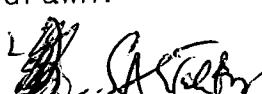
..Respondents

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

Learned counsel for applicant does not press the present application and states that permission may be granted to file a fresh application, if so advised. Allowed as prayed.

2. Subject to aforesaid, OA is dismissed as withdrawn.


(S.A.T. Rizvi)
Member (A)

/sunil/


(V.S. Aggarwal)
Chairman